

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 166 OF 2018 &
IA NOS. 794 & 795 OF 2018

Dated: 3rd August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Glatt Solutions Pvt. Ltd.

.... Appellant(s)

Versus

Bihar Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Avinash Menon

Counsel for the Respondent(s) : Mr. S.B.Upadhyay, Sr. Adv.
Mr. Anand Kr. Shrivastava
Mr. Shivam Sinha for R-2 & R-3

ORDER

IA No. 795 of 2018
(Appl. for Impleadment)

Mr. Anand Kumar Srivastava, appearing for Respondent Nos. 2 & 3 accepts notice as Applicant/ proposed Respondent. In the light of the statement made and for the reasons stated in the application, permission to implead IA No. 795 of 2018 is granted. Learned counsel for the appellant is directed to file amended memo of parties and carry out consequential amendments in the appeal within two weeks. The instant IA is disposed of and accordingly, Mr. Anand Kumar Srivastava is taken on record as additional Respondent No. 4.

APPEAL NO. 166 OF 2018 &
IA NO.794 OF 2018

The learned counsel appearing for the Respondent Nos. 2 & 3 prays for 6 weeks' time to file his reply to the appeal as well as on IA No. 794 of 2018.

The submissions made by the learned counsel appearing for the Respondent Nos. 2 & 3, at supra, are place on record.

The learned counsel appearing for Respondent Nos. 2 & 3 is permitted to file his reply to the appeal as well as on IA No. 794 of 2018 on or before 17.09.2018 after duly serving copy to the other side.

Thereafter, rejoinder, if any, may be filed within three weeks i.e. by 09.10.2018 after duly serving copy on the other side.

List this matter for IA for hearing on **05.12.2018**, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

Bn/kt

(Justice N. K. Patil)
Judicial Member